NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1316/(MAH)/2017 Ivn.P. No.18,19,20,22,23,24/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

Contdon Page - 2-

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2017

NAME OF THE PARTIES:

Y 47

State Bank Of India V/s. Orbit Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
40	Adu. Rohit Grupta		L- D
	alw Adv. Jyohisan	ap	Emak.
	& Adu. Soneun More		
	1/6 Adu. Girin Pandil		1
	For the Financial Cre	dilor	
(State Bank of India).	0
	Satyan Vaishnar,	Advocates for	Armaan Grewal
	Nutur Mukherjee		V
	and Armaan Grewal		
ils M/S N.N. Vaishraun & Co.			
	Adv. VINITA . M	ELVIN Advocate to	ere Verenta
	\$/b RAVAL-	SHAM & Co Intervene	440

ORDER

Inv. Appln. Nos. 23 & 24 In C.P. No. 1316/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- The Learned Representative of the Interveners, debtors and Creditors are also present. The latest development is that an Order of the Hon'ble High Court is also connected with these proceedings.
- 3. Parties are directed to place that Order for reference.
- 4. Now the matter is adjourned to 12.10.2017 at 2.30 PM.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 26.09.2017 ah

Sd/-

M.K. Shrawat Member (Judicial)